

(Transport Wing), under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :

(i) Notification G.S.R. No. 444, dated the 19th April, 1974, publishing the National Welfare Board for Seafares (Amendment) Rules, 1974.

(ii) Notification G.S.R. No. 516, dated the 14th May, 1974, publishing the Merchant Shipping (Prevention of Pollution of the Sea by Oil) Rules, 1974.

1974. [Placed in Library. See No. LT-8073/74 for (i) and (ii)].

I. Finance Accounts (1972-73 of the Union Government

II. Notification under the Customs Act, 1962 and Related Paper

III. Ministry of Finance (Department of Revenue and Insurance) Notification

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHTAGI) : Sir, I beg to lay on the Table :

I. A copy of the Finance Accounts of the Union Government for the year 1972-73, under clause (1) of article 151 of the Constitution. [Placed in Library See No. LT-8015/74]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 325(E), dated the 22nd July, 1974, together with an Explanatory Memorandum thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-8029/74].

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 326-E, dated the 22nd July, 1974. [Placed in Library. See No. LT-8030/74].

REPORT OF THE RAILWAY

CONVENTION COMMITTEE, 1973

SHRI YOGENDRA MAKWANA (Gujarat) : Sir, I lay on the Table a copy of the First Report of the Railway Convention Committee, 1973 on action taken by Government on the recommendations contained in the Interim Report of the Committee. [Placed in Library. See No. LT-8020/74].

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Proposal to Grant Increase in the Prices of Some Essential Drugs

SHRI LOKANATH MISRA (Orissa) : Sir, I beg to call the attention of the Minister of Petroleum and Chemicals to the reported proposal of the Government to grant increase in the prices of some of the essential drugs.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN) : Sir, the prices of drugs are statutorily controlled, under the Essential Commodities Act. The detailed provisions in this regard are given in the Drugs (Prices Control) Order, 1970. The price structure of 17 bulk drugs was examined by the Tariff Commission and after considering the recommendations of the Commission, the Drugs (Prices Control) Order, 1970 was issued and the prices of those 17 bulk drugs were fixed and prices of other bulk drugs were frozen. The Order indicates the elements to be considered and the procedure to be followed in fixing/ revising the prices of drug formulations. The prices of bulk drugs are revised after the necessary cost investigation. Applications for fixation/revision of prices of drugs are submitted by various companies from time to time and are disposed of in accordance with the provisions of the Order.